

**TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA**

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)**

New Delhi, the <sup>44</sup> November, 1984. 4/1/85 ✓

**NOTIFICATION  
INCOME-TAX**

No. 6138 (F.No. 203/209/84-ITA-II) : In continuation of this Office Notification No. 5153 (F.No. 203/40/83-ITA-II) dated 18.3.1983, it is hereby notified for general information that the Institution mentioned below has been approved by Department of Science and Technology, New Delhi, the Prescribed Authority for the purposes of clause (iii) of sub-section (1) of Section 35 of the Income-tax Act, 1961 read with Rule 6 of the Income-tax Rules, 1962 under the category "Institution" subject to the following conditions:-

- i) That the Kumarappa Institute of Gram Swaraj, Jaipur will maintain a separate account of the sums received by it for scientific research.
- ii) That the said Institute will furnish annual returns of its scientific research activities to the Prescribed Authority for every financial year in such forms as may be laid down and intimated to them for this purpose by 30th April each year.
- iii) That the said Institution will submit to the Prescribed Authority by 30th June each year a copy of their audited annual accounts showing their total income and expenditure and balance sheet showing its assets and liabilities with a copy of each of these documents to the concerned Commissioner of Income-tax.

**INSTITUTION**

"Kumarappa Institute of Gram Swaraj, Jaipur".

This notification is effective for a period of three years from 1.1.1985 to 31.12. 1987.

*Girish Dave*

(Girish Dave)

Under Secretary to the Government of India